

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

M.A. Nos. 1078 and 598 of 1997
C.P. No. 65 of 1997 In
O.A. 1021 of 1991

(43)

NEW DELHI THIS THE 26TH DAY OF AUGUST, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE-CHAIRMAN (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Raghunath Dubbey
S/o Shri Rivedi Dubbey
R/o C/o CTFO/Central Railway/TKD,
Gwalior. Petitioner

Shri R.R. Rai, proxy counsel for Shri B.S.
Mujina, Counsel for the petitioner.

Versus

1. Shri R.N. Aga,
Divisional Railway Manager,
Central Railway,
Jhansi.

2. Shri Naveen Tandon,
Sr. Divisional Electrical Engineer (TRD),
Central Railway,
Jhansi.

3. Shri M.L. Tandon
Chief Traction Foreman,
Central Railway,
Gwalior. Respondents

By Advocate Shri H.K. Gangwani.

ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman

As per the liberty granted by our order dated 11.8.97, the respondents have now passed an order on 21.8.97 treating the petitioner as Skilled Fitter in the grade of Rs.950-1500. The previous orders passed in this regard on 5.2.96, now seems to have converted the one as Skilled Fitter Grade-II. The counsel for the petitioner

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on the other hand submits that in view of this order, the petitioner should have been considered to be Skilled Fitter Grade-II w.e.f. due date, i.e., 5.2.96 and he is entitled to the arrears of salary in this regard. The respondents undertake to look into this matter within 2 weeks from the date of receipt of this order.

In view of this, C.P. is disposed of.
Notices are discharged.


(K. MUTHUKUMAR)

MEMBER (A)


(DR. JOSE P. VERGHESE)

VICE CHAIRMAN

Rakesh